

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 111/TT/2013

Subject : Determination of transmission tariff from anticipated COD: 1.6.2013 to 31.3.2014 for **Asset-1**: 400/220 kV, 315 MVA ICT-II along with 3 No. 220 kV Line bays at New Wanpoh **Asset-2** : 400 kV , 125 MVAR Bus Reactor along with associated bays at New Wanpoh associated with Northern Region Strengthening Scheme-XVI (NRSS-XVI) in Northern Region, for tariff block 2009-14 period.

Date of Hearing : 20.10.2015.

Coram : Shri Gireesh B. Pradhan, Chairman
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Rajasthan Vidyut Prasaran Nigam Limited and 16 others

Parties present : Shri S.K. Venkatesan, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.S. Raju, PGCIL
Shri Rakesh Prasad, PGCIL
Mrs. Manju Gupta, PGCIL

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of transmission tariff for Northern Region Strengthening Scheme-XVI (NRSS-XVI) in Northern Region for tariff block 2009-14;
- b) As per Investment Approval (IA) dated 6.7.2010, the project is scheduled to be commissioned within 36 months from the date of IA i.e. 5.7.2013 against which the instant assets were commissioned on 16.6.2014 and 1.7.2014



respectively. Accordingly, there is time over-run of 11 months and 11 days in case of Asset-I and 11 months and 28 days in case of Asset-II in commissioning of the assets;

- c) The detailed justification of delay was submitted vide affidavit dated 16.10.2015. The time over-run was mainly on account of delay in getting possession of land and militant activity in valley. Action was initiated for possession of land in 2008 however possession was obtained in September, 2012 after 4 years. The militant activity affected the transportation of material and manpower. Fear among the workers also affected the pace of work. The militant activity during May, 2012 to September, 2013 intensified which severely hampered the execution of work. Requested to condone the delay and allow the tariff as claimed in the petition; and
- d) The total estimated completion cost for Assets-I is ₹1124.41 lakh against the apportioned approved cost of ₹1178.71 lakh and in case of Asset-II total estimated completion cost is ₹2682.12 against apportioned approved cost ₹3836.79 lakh. There is no cost over-run. However, there is cost variation in certain items.

2. The Commission directed the petitioner to submit the following information by 30.11.2015 with a copy to all the respondents, failing which the orders will be issued on the basis of the information available on record.

- a) Auditor's Certificates and revised tariff Forms for both the assets, as the tariff forms submitted are based on anticipated CODs of the assets;
- b) Computation of interest during construction (IDC), from:-
 - i) The date of infusion of debt fund up to SCOD of the assets and;
 - ii) From SCOD to the Actual COD of the assets.

Further, while submitting the un-discharged liability portion of IDC/IEDC, petitioner should clarify whether it has been included in the projected additional capital expenditure claimed;

- c) Clarify whether entire liability pertaining to initial spares has been discharged as on COD, if no, year wise detail of discharging of the same, among the Sub-station and transmission line separately;
- d) Details of the 'Deferred Tax Liability' and its treatment for the period 2014-19, as per order dated 15.4.2015 in Petition No. 532/TT/2014;



- e) COD certificates for both the assets;
- f) Trial operation certificate from RLDC;
- g) CEA certificate under Regulation 43 of CEA (Measures Related to safety & Electricity Supply) Regulations, 2010; and
- h) In view of the time over-run, the chronology of the various activities, period of activity in respect of delay, alongwith documentary evidence in the following format:-

Activity	Period of activity				Reason(s) for delay
	From	To	From	To	

3. The Commission directed the petitioner to submit editable soft copy in excel format with links of the details sought in para 2 (b) above.

4. The Commission directed the respondents to file their reply by 11.12.2015 with an advance copy to the petitioner who shall file its rejoinder, if any by 18.12.2015. The additional information/replies/rejoinder shall be filed within the due date mentioned above. In case no information is filed within the due date, the matter shall be considered based on the available records.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

